

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.2325
TO BE ANSWERED ON THE 1ST AUGUST, 2018

VIOLATION OF CEASEFIRE

2325. SHRI OM BIRLA:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether there exists a predetermined stand of the Government regarding the retaliation against the ceasefire violations along the Indian Borders;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to provide facilities or directing the various insurance agencies to provide insurance coverage to the family members of the soldiers who had been martyred along the Indian border while on duty; and
- (d) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(डा. सुभाष भामरे)

(a) & (b): Appropriate retaliation to the ceasefire violations, as required, has been carried out by Indian Army / BSF. Regular review of the security situation along the Line of Control (LoC) & International Border (IB) is carried out and upon credible information, a proactive and determined repulsive action is taken up by Indian Army. Also all violations of ceasefire are taken up with Pakistan authorities at the appropriate level through the established mechanism of hotlines, flag meetings as well as talks between the Directorate Generals of Military Operations of the two countries. BSF, too, holds talks at various levels with its counterpart viz. Pakistan Rangers.

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(c) & (d): The following benefits as ex gratia lump sum compensation is being paid to the Next of Kin (NoK) of martyred soldiers.

S. No.	Details	w.e.f. 01/10/2016
1.	Death in the course of duties attributable to acts of violence by terrorists, etc.	Rs. 25 lakh
2.	Death occurring during enemy action in war or border skirmishes or in action against militants, terrorists, etc.	Rs. 35 lakh
3.	Army Group Insurance Fund	
	Officers	Rs. 75 lakh
	JCOs/Other Ranks	Rs. 37.5 lakh Rs. 40 lakh (w.e.f. 01/01/2018)
4.	(a) Liberalised Family Pension as applicable to Battle casualty which is equal to emoluments last drawn by the deceased individual. (b) Death-cum-Retirement Gratuity which is based on length of service rendered and emoluments such drawn by the deceased individual.	
